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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A. 341/97.

Dt. of Decision : 16-7-97.

C.Sandya Rani

.. Applicant.

Vs

1. The Superintendent of Post offices,
Mahaboobnagar. A.P. 509 001.
2. The Divl. Superintendent of Post offices,
c/o the Superintendent of Postal,
Mahaboobnagar-509 001.
3. P.Vijayabaskar
4. The Director of Post offices,
Postal Services, APNR.Region,
Hyderabad.

.. Respondents.

Counsel for the applicant : Mr.K.Nageswara Reddy

Counsel for the respondents : Mr.N.R.Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Tai
16/7

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ORDER

ORAL ORDER (PER HON'BLE SHRIJB.S.JAI PARAMESHWAR MEMBER(JUDL.)

Heard Mr.K.Nageswara Reddy, learned counsel for the applicant and Mr.N.R.Devaraj, learned counsel for the respondents. Notice to R-3 has been served. R-3 remained absent when the application was taken up for hearing. The respondents placed before us the selection proceedings.

2. In this OA the applicant has challenged the selection of R-3 as EDBPM, Ananthapur Village of Mahaboobnagar District, on the ground that R-3 had not held any landed property in his name and that after the notification the property was ^{got} transferred to his name.

3. The notification was issued on 18-07-96 the last date fixed was 19-08-96.

4. It is stated that the respondent No.3 had produced a registered document relating to his property. The document was registered on 13th August, 1996. That means R-3 had the property in his name much earlier to the last date fixed of receipt of the applications and that the same was also brought to the notice of the authorities.

5. In that view of the matter we see no illegality or infirmity in the selection of R-3 as EDBPM, Ananthapur Village of Mahaboobnagar. Since that was the main ground taken by the applicant in challenging the selection of R-3, we find no merits in this OA.

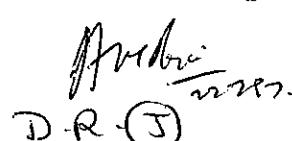
6. Accordingly, the OA is dismissed at the admission stage itself. No order as to costs. (The selection proceedings are perused and returned to the learned counsel for the respondents).


(B.S. JAI PARAMESHWAR)
MEMBER(JUDL.)
16/7/97


(R. RANGARAJAN)
MEMBER(ADMN.)

Dated : The 16th July, 1997.
(Dictated in the Open Court)

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D.R. (J)

3.3.3

Copy to:

1. The Supdt. of Post Offices, Mahaboobnagar.
2. The Divl. Supdt. of Post Offices, O/O The Supdt. of Postal, Mahaboobnagar.
3. The Director of Post Offices, Postal Services, APNR Region, Hyderabad.
4. One copy to Mr. K. Nageswara Reddy, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

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Off 2/2/82
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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

AND

THE HON'BLE SHRI B. S. JAI PARAMESHWAR: M
(J)

DATED: 16/7/82

ORDER/JUDGEMENT

M.A./R.A/C.A. NO.

in

D.A. NO. 341/82

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions.

Dismissed

Dismissed as withdrawn

Dismissed for default

Denied/Rejected.

No order as to costs

YLR

II Court

केन्द्रीय प्रशासनिक विधिकरण
Central Administrative Tribunal
Delhi Bench

हैदराबाद विधायकीठ
HYDERABAD BENCH